

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.NO.393/2025-B.SPL.,

DATED.22.04.2025

C I R C U L A R

While inviting attention to the High Court's Circular ROC.No.577/SO/1995, dated 10.04.1996, all the Unit Heads are informed that it is permissible for the officers in the cadre of District and Sessions Judges to avail 14 days of vacation permission during the Summer Vacation 2025, as per the turns given below.

The Unit Heads are requested to send the turn lists of availment of 14 days of vacation permission by the officers in the cadre of District and Sessions Judges including Additional District and Sessions Judges to the High Court, as per the dates given below.

The Unit Heads are requested to inform the availability of the Officers working as District and Sessions Judges who are available for being appointed as Vacation Civil Judges and also to send the **consolidated turn wise list along with incharge arrangements** for the District and Sessions Judges and Additional District and Sessions Judges seeking permission to avail vacation in each turn after taking the consent of each officer for making the necessary incharge arrangements for Summer Vacation, 2025.

APPOINTMENT OF VACATION CIVIL JUDGES DURING SUMMER VACATION, 2025

1) APPOINTMENT OF VACATION CIVIL JUDGES

- I PERIOD - 12.05.2025 to 28.05.2025 (17 days)
II PERIOD - 29.05.2025 to 13.06.2025 (16 days)

2) PERMISSION TO AVAIL SUMMER VACATION FOR 14 DAYS DURING THE YEAR 2025 FOR THE OFFICERS IN THE CADRE OF DISTRICT JUDGES AND CIVIL JUDGES (SENIOR DIVISION).

- I TURN - From 13.05.2025 to 26.05.2025 (14 days)
II TURN - From 30.05.2025 to 12.06.2025 (14 days)
(Common working days from 27.05.2025 to 29.05.2025)

3) PERMISSION TO AVAIL SUMMER VACATION FOR 12 DAYS BY THE OFFICERS IN THE CADRE OF CIVIL JUDGES (JUNIOR DIVISION) DURING THE YEAR 2025.

- I TURN - From 19.05.2025 to 30.05.2025 (12 days)
II TURN - From 01.06.2025 to 12.06.2025 (12 days)
(Common Working day on 31.05.2025)

Further all the Unit Heads/Principal District Judges are directed to follow the following norms while forwarding the names of the officers being as Vacation Civil Judges and permission for availment of summer vacation for 14 days.

- (i) All the Unit Heads are requested to communicate the circular to all the Additional District and Sessions Judges working in their District/Unit.
- (ii) The Unit Heads are requested to see that number of officers availing vacation permission during I turn and II turn be equal to the extent possible.
- (iii) All the officers in the cadre of Additional District and Sessions Judges are directed to submit their consent to the concerned Principal District and Sessions Judges/Unit Heads only and not to send to the High Court directly.
- (iv) Regular District Judges may be nominated to be appointed as Vacation Civil Judges. All the Officers are informed that the public holidays preceding or succeeding to the vacation turns cannot be tagged.
- (v) The circular is placed on the High Court's official Web Site <https://aphc.gov.in> and the downloaded copy from the Web site is valid for further action.
- (vi) The Unit heads are directed to send the consolidated turn wise list along with incharge arrangements in the following proforma to the High Court **on or before 05.05.2025** by fax and also by Mail.

PROFORMA

FOR APPOINTMENT OF VACATION CIVIL JUDGES **DURING SUMMER VACATION 2025**

PERIOD	DATES	NAME AND DESIGNATION OF THE VACATION CIVIL JUDGE
I PERIOD	12.05.2025 to 28.05.2025 (17 days)	
II PERIOD	29.05.2025 to 13.06.2025 (16 days)	

VACATION PERMISSION FOR 14 DAYS
DURING SUMMER VACATION 2025

SL. NO.	NAME AND DESIGNATION OF THE OFFICER	Availment of I TERM Vacation Permission for 14 days	Availment of II TERM Vacation Permission for 14 days	Officer placed incharge of the Court
1.		13.05.2025 to 26.05.2025		
2.			30.05.2025 to 12.06.2025	

[Signature]
REGISTRAR (VIGILANCE)

To

1. The Registrar General and Other Registrars, High Court of Andhra Pradesh, Amaravati.
2. The Registrar, IT-cum-Central Project Coordinator, High Court of Andhra Pradesh, Amaravati (with a request to direct the concerned to upload the Proceedings in the High Court's Website)
3. **THE PRL. DISTRICT AND SESSIONS JUDGES:-**
 Ananthapuramu, Chittoor, Kadapa, East Godavari at Rajamahendravaram, Guntur, Krishna at Machilipatnam, Kurnool, Nellore, Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizianagaram and West Godavari at Eluru.
4. The Director, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.
5. The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
6. The Chairman, Industrial Tribunal-cum-Presiding Officers of Labour Courts, Ananthapuramu, Guntur, Visakhapatnam.
7. The Chairman, Co-operative Tribunal, Vijayawada, Krishna District.

